

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P./100/555/2018 in
O.A./100/1657/2018

New Delhi, this the 15th day of March, 2019

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)

(None appeared)

Versus

1. Anil Kumar Singh
Chairman/ Secretary,
Delhi Subordinate Service Selection Board,
F-18, Institutional Area,
Karkardooma, Delhi-110092
2. Saumya Gupta,
Director, Govt. of NCT Delhi
Directorate of Education,
Old Patrachar Building, Lucknow Road,
Timar Pur, Delhi-110054

(Through Shri Anuj Kumar Sharma, Advocate)

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman

The applicant filed OA No.1657/2018 before this Tribunal in relation to selection to the post of Teacher with Post Code No.150/12 under the second respondent establishment. The OA was disposed of on 26.04.2018 directing the respondents to take a decision on the representation submitted by the applicant within two weeks from the date of receipt of a certified copy of the order.

2. This contempt case is filed, alleging that the order has not been complied with.
3. The first respondent filed counter affidavit stating that the order dated 18.10.2018 has been passed in compliance of the directions of the Tribunal.
4. Heard Shri Anuj Kumar Sharma, learned counsel for the respondents. None appeared for the applicant.
5. The only direction in the OA was to take a decision on the representation of the applicant within two weeks. Though at a belated stage, the respondents passed an order and, therefore, the direction given in OA stood

complied with. We, therefore, close this Contempt Petition.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/dkm/